

State Vs Shallu
FIR No: 77/2019
under Section 302/307/120B/34 IPC & Section 27 of Arms Act
PS: I P Estate

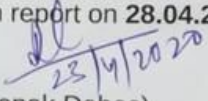
23.04.2020

Fresh application under Section 439 Cr.P.C. for grant of interim bail has been received on behalf of accused/ applicant named above.

Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.

Heard. Perused.

IO to appear in person alongwith report on **28.04.2020**.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

State Vs Shehzada Khalid @ Md. Khalid
FIR No: 29/2020
under Section 336/387/506 IPC & 25/27 of Arms Act
PS: Jama Masjid
23.04.2020

Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.
SI Vidyakar Pathak i.e. in person.

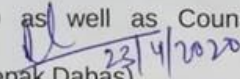
Application in hand has been filed on behalf of accused/applicant named above for grant of anticipatory bail under section 438 of Cr.P.C.

Arguments on said application heard. Report filed by IO perused.

As per report, anticipatory bail application of co-accused namely Md. Bilal has been dismissed by Ld. Sessions Court vide order dated 17.03.2020. NBWs against both accused persons have already been issued by Ld. Trial Court. Both accused persons are BCs of PS Jama Masjid and more than ten cases are registered against them in PS Jama Masjid and PS Chandni Mahal. Pistol used in the commission of offence is yet to be recovered. As per prosecution case, accused persons demanded extortion money of Rs.5 lacs from victim and even fired in the air. Whole incident is visible in CCTV Footage.

Keeping in view the totality of the facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to IO as well as Counsel for accused/applicant.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

State Vs Sunil Chhikara
FIR No: 70/2020
under Section 376/342/323/506 IPC
PS: Nabi Karim

23.04.2020

Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.
SI Bijender is also present and has filed report/reply.

Present application has been filed on behalf of accused/applicant for grant of regular bail and in the alternative for grant of interim bail for a period of 45 days.

Arguments on said application heard. Report perused.

As per prosecution case, accused/applicant was arrested on 07.03.2020. It is alleged by complainant/victim that accused/applicant forcibly established physical relations with her at Hotel Silicon International without her consent and will and even threatened her of dire consequences. Statement of complainant/victim was recorded under Section 164 Cr.P.C. wherein she has supported the prosecution case/version.

Keeping in view the totality of the facts and circumstances, seriousness of allegations against accused/applicant and also the fact that investigation of the case is at very initial stages and chargesheet is yet to be filed, I find no merits in the present application. I am of the considered view that accused/applicant is neither entitled to regular bail nor interim bail. Hence, application in hand is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to IO as well as Counsel for accused/applicant.

(Deepak Dabas) 23/4/2020
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

State Vs Seema Devi
FIR No: 97/2012
under Section 302/201/120B/34/420/419 IPC
PS: Prasad Nagar

23.04.2020

Fresh application under Section 439 Cr.P.C. for grant of interim bail has been received on behalf of accused/ applicant named above.

Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.

Heard. Perused.

IO to appear in person alongwith report on 06.05.2020.

dl
23/4/2020
(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

State Vs Ramesh
FIR No: 327/2018
under Section 307 IPC
PS: Prasad Nagar

23.04.2020

Fresh application under Section 439 Cr.P.C. for grant of regular bail/interim bail has been received on behalf of accused/ applicant named above.

Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.

Heard. Perused.

IO to appear in person alongwith report on **06.05.2020**.

dl
23/4/2020
(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

State Vs Amarjeet Singh
FIR No: 143/2013
under Section 364A/342/323/120B/34 IPC
PS: Rajinder Nagar

23.04.2020

Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.

Heard. Report received from Jail Superintendent perused.

Perusal of report received from jail superintendent shows that accused/applicant is suffering from various ailments and patient comes in high risk group for COVID-19 as he has Dibeates Mellitus, Coronary Artery Disease and Hypertension and patient is not being sent to outside hospital for Cardiology and Neuro Surgery follow up.

Perusal of record shows that previously also, accused/applicant was granted interim bail on several occasions and no allegations of misuse thereof have been leveled.

Keeping in view the totality of the facts and circumstances, accused/applicant is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs. 50,000/- to the satisfaction of concerned Jail Superintendent. The said period shall commence from the date of his release from jail. Accused/applicant shall surrender before concerned jail superintendent on expiry of interim bail period.

Copy of order be sent to concerned Jail superintendent forthwith and copy of order be given dasti to Ld. Counsel for accused/applicant.

Delabas
23/4/2020
(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

State Vs Manoj Kumar
FIR No: 201/2018
under Section 419/420/467/468/471/120B IPC
PS: EOW

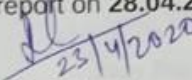
23.04.2020

Fresh application under Section 439 Cr.P.C. for grant of interim bail has been received on behalf of accused/ applicant named above.

Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Ld. Counsel for accused/applicant
(through Video Conferencing)

Heard. Perused.

IO to appear in person alongwith report on 28.04.2020.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

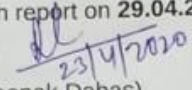
State Vs Deepak Kumar
FIR No: 143/2019
under Section 302/498A/304B/201 IPC
PS: Wazirabad

23.04.2020

Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Ld. Counsel for accused/applicant
(through Video Conferencing)

Heard. Perused.

IO to appear in person alongwith report on **29.04.2020**.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

State Vs Wasim
FIR No: 104/2020
under Section 379/411/34 IPC
PS: Kotwali

23.04.2020

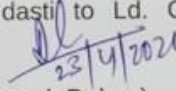
Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Ld. Counsel for accused/applicant
(through video conferencing).

Heard. Perused.

Keeping in view the totality of the facts and circumstances, accused/applicant is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. The said period shall commence from the date of his release from jail. Accused/applicant shall surrender before concerned jail superintendent on expiry of interim bail period.

As far as prayer for modification of bail order dated 19.03.2020 is concerned, fresh application be filed before Court concerned for necessary orders.

Copy of order be sent to concerned Jail superintendent forthwith and copy of order be given dasti to Ld. Counsel for accused/applicant.


23/4/2020
(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

State Vs Rajesh
FIR No: 895/2015
under Section 419/420/467/468/471/34 IPC
PS: Burari

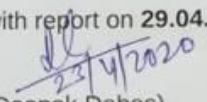
23.04.2020

Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Ld. Counsel for accused/applicant
(through video conferencing).

Heard. Perused.

Keeping in view the the totality of the facts and
circumstances, the date already fixed i.e. 04.05.2020 stands
cancelled.

IO to appear in person alongwith report on **29.04.2020**.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

State Vs Md. Farhaz @ Firoz
FIR No: 41/2019
under Section 307/394/397/120-B/34 IPC r/w 25/27 of Arms Act
PS: Kotwali

23.04.2020

Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Ld. Counsel for accused/applicant
(through video conferencing).

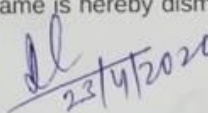
Present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of two months.

Arguments on said application heard. Report/reply filed by IO perused.

Application in hand has been filed on the ground that father of accused/applicant has suffered a paralytic stroke and he is confined to bed.

As per report filed by IO, accused/applicant alongwith co-accused had robbed the complainant/victim and had even caused injury to him by firing a bullet in his stomach. Apart from present case, accused persons had committed two more offences of similar nature on the same day.

Keeping in view the totality of the facts and circumstances, I find no merits in the present application, the same is hereby dismissed and disposed of accordingly.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

State Vs Aman @ Chaltu
FIR No: 20/2020
under Section 307/34 IPC
PS: Nabi Karim
23.04.2020

Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.
SI Bijender i.e. IO alongwith file.

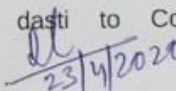
Present application has been filed on behalf of
accused/applicant named above for grant of regular bail.

Arguments on said application heard. Reply/report filed by
IO perused.

As per prosecution case, accused/ applicant had stabbed
the complainant/victim. Nature of injury sustained by
complainant/victim is grievous. As per report, accused/applicant is a
habitual offender and previously also he was involved in several cases.
Accused/applicant was arrested on 06.03.2020.

Keeping in view the totality of the facts and circumstances
and more particularly the fact that maximum punishment for offence
punishable under section 307 IPC is life imprisonment, I find no merits
in the present application. The same is hereby dismissed and disposed
of accordingly.

Copy of order be given dasti to Counsel for
accused/applicant as well as IO.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

State Vs Yogesh @ Goverdhan
FIR No: 182/2018
under Section 20/25 NDPS Act
PS: Crime Branch

23.04.2020

Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.

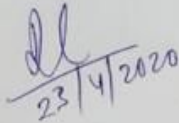
Heard. Perused.

Ld. Counsel for accused/applicant submits that trial of this case is pending in the court of undersigned and an application for grant of interim bail was moved in regular court but lockdown was enforced before said application could be disposed of. It is further submitted that previously also notice of present application was sent to IO but IO deliberately and intentionally failed to file report qua application in hand. It is further submitted that no fresh report be called from IO and the present application be disposed of on the basis of material/documents filed alongwith present application.

Ld. Counsel further submits that grandfather of accused/applicant had expired on 17.04.2020 and copy of letter written by village Pradhan dated 19.04.2020 has been filed alongwith present application. It is further submitted that father of accused/applicant is also to be operated upon and hence present application has been filed for grant of interim bail for a period of two months.

On the other hand, Ld. Addl. PP for State submits that as

Contd.....


23/4/2020

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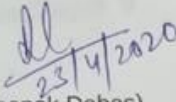
State Vs Yogesh @ Goverdhan

FIR No: 182/2018

per FIR annexed with application in hand, commercial quantity of Ganja was recovered from the possession/instance of accused/applicant. Regular bail application of accused/applicant was dismissed by this Court. Grandfather of accused/applicant had expired in Aligarh, UP and accused/applicant will not be able to visit his native village in view of lockdown. It is further submitted that no document pertaining to illness of father of accused/applicant has been filed alongwith present application.

I have duly considered the rival submissions.

Keeping in view the totality of the facts and circumstances, no ground for interim bail is made out. The said application is hereby dismissed and disposed of accordingly.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

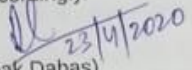
State Vs Karan @ Raj Kumar
FIR No: 451/2015
under Section 307/34/120B IPC
PS: Subzi Mandi

23.04.2020
Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Sh. Jitender Sethi, Ld. Counsel for accused/applicant.
Heard. Record perused.

Ld. Counsel submits that application in hand has been filed on behalf of accused/applicant named above for grant of interim bail for a period of six weeks on the ground that mother of accused/applicant is to be operated upon. It is further submitted that there is nobody else in the family of accused/applicant to look after the ailing mother and other family members. Ld. Counsel further submits that accused/applicant has been granted interim bail for a period of 30 days in case vide FIR No.303/2014 PS Sabzi Mandi by Ld. Sessions Judge vide order dated 18.04.2020.

On the other hand, Ld. Addl. PP for State argued that as per reply dated 15.04.2020, filed by Inspector Praveen Duggal mother of accused/applicant has been advised by concerned doctor to take medicine till lockdown is removed and no particular date of surgery has been fixed. Ld. Addl. PP for State has also drawn my attention towards statement dated 13.04.2020 of mother of accused/applicant, recorded attested by Inspector Praveen.

Keeping in view the totality of the facts and circumstances and more particularly the report of IO, I find no merits in the present application, the same is hereby dismissed and disposed of accordingly.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

State Vs Geeta Devi
FIR No: 176/2019
under Section 302/308/325/323/149 IPC
PS: Civil Lines

23.04.2020

Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.

Heard. Perused.

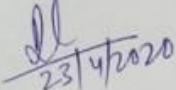
Ld. Counsel submits that present application has been filed for grant of interim bail for a period of 45 days as a minor girl of accused/applicant is totally dependent upon her.

On the other hand, Ld. Addl. PP for State argued that chargesheet for offences punishable under section 302/308/325/323/149 IPC has been filed against all accused persons including present accused/applicant.

I have duly considered the rival submissions. I have perused the record carefully.

The present case is pertaining to offence punishable under Section 302 IPC and other offences. The punishment for offence punishable under Section 302 IPC is life imprisonment or death.

Keeping in view the totality of the facts and circumstances, I find no merits in the application in hand and the same is hereby dismissed and disposed of accordingly.


23/4/2020
(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

State Vs Kanhaie Jha
FIR No: 166/17
under Section 395/398/468/471 IPC & Section 25 of Arms Act
PS: Subzi Mandi

23.04.2020

Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.
SI Jitender Joshi i.e. IO in person.

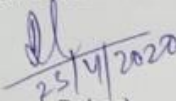
Heard. Perused.

Ld. Counsel for accused/applicant submits that application in hand has been filed for grant of interim bail for a period of 08 weeks on the ground that mother and wife of accused/applicant are ill/ not well.

Ld. Addl PP for State as well as IO have drawn attention of this Court towards the report of concerned doctor dated 21.04.2020 wherein it is mentioned that no surgery is planned for and the patient was last seen in OPD on 23.10.2019.

I have duly considered the rival submissions. I have perused the record carefully.

The maximum punishment for offence punishable under Section 395 is life imprisonment. Even otherwise no ground for grant of interim bail is made out. I find no merits in the application in hand and the same is hereby dismissed and disposed of accordingly.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

State Vs Akhlakh
FIR No: 425/2019
under Section 392/411/34 IPC
PS: Kotwali

23.04.2020

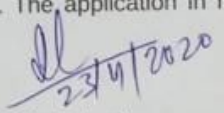
Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.
ASI Sukhpal Singh i.e. IO in person.

Ld. Counsel for accused/applicant submits that application in hand has been filed for grant of regular bail and in the alternative for grant of interim bail for a period of 45 days.

Arguments on said application heard. Record perused.

Perusal of reply/report filed by IO shows that previous bail application(s) filed on behalf of accused/applicant were dismissed twice by Ld. Sessions Court. Last bail application filed on behalf of accused/applicant was dismissed by Ld. Sessions Court vide order dated 18.03.2020. Since then there is no material change in facts and circumstances and even no ground for grant of interim bail has been mentioned. The maximum punishment for offence punishable under Section 392 IPC is 14 years.

Keeping in view the aforesaid facts and circumstances, I find no ground for grant of regular bail or interim bail. The application in hand is hereby dismissed and disposed of accordingly.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

State Vs Amit Nath Saini
FIR No: 193/2012
under Section 498A/406/506/34 IPC
PS: Sarai Rohilla

23.04.2020

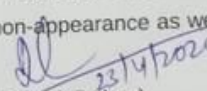
Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
None for accused/applicant.

Heard. Perused.

Inspite of repeated calls/passovers, none has appeared for accused/applicant either physically or through video conferencing. It is already 02.30 PM.

Perusal of record shows that even on LDOH i.e. 07.04.2020, none had appeared for accused/applicant.

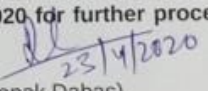
Keeping in view the aforesaid facts and circumstances, the application in hand is hereby dismissed for non-appearance as well as non-prosecution.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

At this stage:- Sh. Pratap i.e. Incharge Bail Filing Section has appeared alongwith bail application alongwith previous orders passed by Hon'ble High Court as well as other Ld. Sessions Judge(s).

Present: As above.

Keeping in view the totality of the facts and circumstances, **the bail application is hereby restored to its original number and the same be put up before Court Concerned on 14.05.2020 for further proceedings as per law.**


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

State Vs Rajender
FIR No: 313/2018
under Section 392/397/411/34 IPC
PS: Sarai Rohilla

23.04.2020

Present: Sh. Gyan Prakash, Ld. Addl. PP for State.

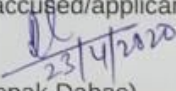
Sh. S.N. Shukla, Ld. LAC for accused/applicant.

Heard. Perused.

Perusal of record shows that accused/applicant is in JC since 10.12.2018.

Keeping in view the totality of the facts and circumstances and more particularly the directions given by Hon'ble High Court of Delhi as well as Hon'ble Supreme Court of India pertaining to release of under trial prisoners in view of COVID-19/pandemic of Corona Virus, accused/applicant is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/-to the satisfaction of concerned jail superintendent. The said period of 45 days shall commence from the date of his release from jail. Accused/applicant shall surrender before concerned jail superintendent on the expiry of interim bail period i.e. 45 days.

Copy of order be sent to concerned jail superintendent forthwith.
Copy of order be given dasti to Ld. LAC for accused/applicant.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

State Vs Akshay
FIR No: 182/2014
under Section 392/397/34 IPC
PS: Kamla Market

23.04.2020

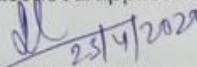
Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Sh. S.N. Shukla, Ld. LAC for accused/applicant.

Heard. Perused.

Perusal of record shows that accused/applicant is in JC since 16.07.2017.

Keeping in view the totality of the facts and circumstances and more particularly the directions given by Hon'ble High Court of Delhi as well as Hon'ble Supreme Court of India pertaining to release of under trial prisoners in view of COVID-19/pandemic of Corona Virus, accused/applicant is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/-to the satisfaction of concerned jail superintendent. The said period of 45 days shall commence from the date of his release from jail. Accused/applicant shall surrender before concerned jail superintendent on the expiry of interim bail period i.e. 45 days.

Copy of order be sent to concerned jail superintendent forthwith.
Copy of order be given dasti to Ld. LAC for accused/applicant.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

State Vs Md Ali Balli
FIR No: 139/2015
under Section 363/354/34 IPC & Section 8 POCSO Act
PS: Kashmere Gate
23.04.2020


Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Sh. S.N. Shukla, Ld. LAC for accused/applicant.
HC Raj Kumar is also present.

Heard. Perused.

Perusal of record shows that accused/applicant is in JC since 19.08.2019.

Keeping in view the totality of the facts and circumstances and more particularly the directions given by Hon'ble High Court of Delhi as well as Hon'ble Supreme Court of India pertaining to release of under trial prisoners in view of COVID-19/pandemic of Corona Virus, accused/applicant is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/-to the satisfaction of concerned jail superintendent. The said period of 45 days shall commence from the date of his release from jail. Accused/applicant shall surrender before concerned jail superintendent on the expiry of interim bail period i.e. 45 days.

Copy of order be sent to concerned jail superintendent forthwith.
Copy of order be given dasti to Ld. LAC for accused/applicant.


23/4/2020
(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

State Vs Arsalan
FIR No: 182/2017
under Section 392/397/34 IPC
PS: Kamla Market

23.04.2020

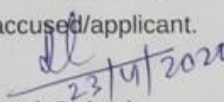
Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Sh. S.N. Shukla, Ld. LAC for accused/applicant.

Heard. Perused.

Perusal of record shows that accused/applicant is in JC since 01.04.2019.

Keeping in view the totality of the facts and circumstances and more particularly the directions given by Hon'ble High Court of Delhi as well as Hon'ble Supreme Court of India pertaining to release of under trial prisoners in view of COVID-19/pandemic of Corona Virus, accused/applicant is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/-to the satisfaction of concerned jail superintendent. The said period of 45 days shall commence from the date of his release from jail. Accused/applicant shall surrender before concerned jail superintendent on the expiry of interim bail period i.e. 45 days.

Copy of order be sent to concerned jail superintendent forthwith.
Copy of order be given dasti to Ld. LAC for accused/applicant.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

State Vs Baleshwar Ram
FIR No: 170/2018
under Section 306/201 IPC
PS: Sarai Rohilla

23.04.2020

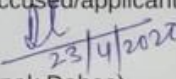
Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Sh. S.N. Shukla, Ld. LAC for accused/applicant.

Heard. Perused.

Perusal of record shows that accused/applicant is in JC since 09.05.2018.

Keeping in view the totality of the facts and circumstances and more particularly the directions given by Hon'ble High Court of Delhi as well as Hon'ble Supreme Court of India pertaining to release of under trial prisoners in view of COVID-19/pandemic of Corona Virus, accused/applicant is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/-to the satisfaction of concerned jail superintendent. The said period of 45 days shall commence from the date of his release from jail. Accused/applicant shall surrender before concerned jail superintendent on the expiry of interim bail period i.e. 45 days.

Copy of order be sent to concerned jail superintendent forthwith.
Copy of order be given dasti to Ld. LAC for accused/applicant.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

State Vs Baleshwar Ram
FIR No: 170/2018
under Section 306/201 IPC
PS: Sarai Rohilla

23.04.2020

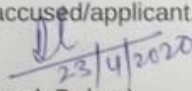
Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Sh. S.N. Shukla, Ld. LAC for accused/applicant.

Heard. Perused.

Perusal of record shows that accused/applicant is in JC since 09.05.2018.

Keeping in view the totality of the facts and circumstances and more particularly the directions given by Hon'ble High Court of Delhi as well as Hon'ble Supreme Court of India pertaining to release of under trial prisoners in view of COVID-19/pandemic of Corona Virus, accused/applicant is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/-to the satisfaction of concerned jail superintendent. The said period of 45 days shall commence from the date of his release from jail. Accused/applicant shall surrender before concerned jail superintendent on the expiry of interim bail period i.e. 45 days.

Copy of order be sent to concerned jail superintendent forthwith.
Copy of order be given dasti to Ld. LAC for accused/applicant.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

State Vs Kishan Kumar

FIR No: 339/2016

under Section 392/395/397/411/34 IPC & Section 25/27 of Arms Act

PS: Darya Ganj

23.04.2020

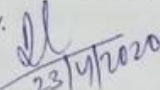
Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.
IO/SI Jagbir Singh in person.
Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail till hearing of regular bail application/regular bail.

Perusal of report filed by IO shows that offences punishable under Section 395/397 IPC have also been invoked in this case as more than five accused persons were involved in commission of offence in question.

The minimum punishment for offence punishable under Section 397 IPC is seven years and maximum punishment for said offence may extend to more than ten years. The maximum punishment for offence punishable under Section 395 IPC is life imprisonment.

Keeping in view the totality of facts and circumstances, I find no grounds for grant of interim bail/regular bail. The application in hand is dismissed and disposed of accordingly.


23/4/2020
(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

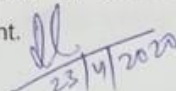
State Vs Priya Ranjan Sharma
FIR No: 311/2019
under Section 20/29 NDPS Act
PS: Crime Branch

23.04.2020

Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.

Heard. Perused.

Be put up before court concerned on **08.05.2020**, as
requested by Ld. Counsel for accused/applicant.

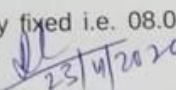

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

At this stage i.e. at about 03.30 PM, matter has been taken up
again through Video Conferencing as requested by Ld. Counsel
for accused/applicant.

Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Ld. Counsel for accused/applicant(through video
conferencing).

Heard. Perused.

Be put up on date already fixed i.e. 08.05.2020 for
purpose fixed.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

State Vs Neeraj
FIR No: 62/2020
under Section 379/411/382 IPC & Section 25 Arms Act
PS: Pahar Ganj


23.04.2020

Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.
ASI Sohan Singh in person.

Heard. Perused.

Keeping in view the totality of the facts and circumstances, accused/applicant is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. The said period shall commence from the date of his release from jail. Accused/applicant shall surrender before concerned jail superintendent on expiry of interim bail period.

Copy of order be sent to concerned Jail superintendent forthwith and copy of order be given dasti to Ld. Counsel for accused/applicant.


23/4/2020
(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

State Vs Rahul
FIR No: 288/2019
under Section 394/397 IPC
PS: Sarai Rohilla

23.04.2020

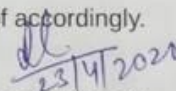
Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.
ASI Ashok Kumar i.e. IO is also present.

Heard. Perused.

Ld. Counsel for accused/applicant submits that the application in hand has been filed for grant of interim bail as well as regular bail.

Perusal of reply/report filed by IO shows that offences punishable under Section 394/397 IPC have been invoked in this case. Accused/applicant was correctly identified by complainant/victim in this case. The maximum punishment for offence punishable under section 394 IPC is life imprisonment and the minimum punishment for offence punishable under Section 397 IPC is seven years and maximum punishment for said offence may be more than ten years.

Keeping in view the totality of the facts and circumstances, no ground for grant of interim bail/regular bail is made out. Application in hand is hereby dismissed and disposed of accordingly.


23/4/2020
(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020

State Vs Amrit Kundra
FIR No: 251/2019
under Section 304 IPC and 27 DMC Act
PS: Prasad Nagar

23.04.2020

Present: Sh. Gyan Prakash, Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.

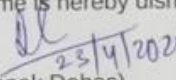
Heard. Perused.

Ld. Counsel submits that application in hand has been filed on behalf of accused/applicant for grant of interim bail for a period of 45 days on the ground that accused/applicant is not keeping good health and due to wide spread Corona Virus, it will not be in the interest of justice if accused/applicant remains in jail. It is further submitted that accused/applicant has to make arrangement for the rent etc.

On the other hand, Ld. Addl. PP for State submits that accused/applicant was arrested on 04.03.2020 and he is not entitled to bail as he had caused death of one patient during treatment. Accused/applicant is not registered with DMC.

I have duly considered the rival submissions. The maximum punishment for offence punishable u/s 304 IPC is life imprisonment. No documents pertaining to medical condition, rent etc have been filed alongwith application in hand.

Keeping in view the totality of the facts and circumstances, I find no merits in the application in hand. The same is hereby dismissed.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/23.04.2020